

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.170/05

Thursday this the 11th day of August 2005

C O R A M :

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

1. Madhavi,
W/o.late Murugesan,
(Ex.Store Watchman, Southern Railway Employees
Co-operative Store, Coonoor).
Residing at Door No.64,
Ottupattarai, Coonoor, Nilgiris District.
 2. M.Prasad,
S/o.late Murugesan,
(Ex.Store Watchman, Southern Railway Employees
Co-operative Store, Coonoor).
Residing at Door No.64,
Ottupattarai, Coonoor, Nilgiris District.
- ...Applicants

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Head Quarters Office,
Park Town P.O., Chennai – 3.
 2. The Chief Personnel Officer,
Southern Railway, Head Quarters Office,
Park Town P.O., Chennai – 3.
 3. The Divisional Railway Manager,
Southern Railway, Palakkad Division,
Palakkad.
- ...Respondents

(By Advocate Mr.Sunil Jose)

This application having been heard on 11th August 2005 the Tribunal
on the same day delivered the following :

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

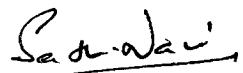
This OA has been filed by the widow and son of late Murugesan
who was working as Store Watchman in the Southern Railway Employees
Co-operative Store, Coonoor. Murugesan passed away on 25.3.1991.

Sow

The 1st applicant submitted representation praying for appointment on compassionate grounds to the 2nd applicant. Since there was no response the 1st applicant submitted another representations (Annexure A-2 and Annexure A-3) to the respondents but that too have not been responded to. Therefore the applicants submitted that they have been compelled to approach this Tribunal.

2. When the matter came up for hearing on admission counsel for the respondents submitted that representations at Annexure A-2 and Annexure A-3 have not been received by them so far. Since the respondents submitted that the representations at Annexure A-2 and Annexure A-3 have not been received by the respondents, I direct the applicants to submit a comprehensive representation to the respondents within a period of two weeks from the date of receipt of a copy of this order and on receipt of the same the respondents shall consider and dispose of the representation and communicate a decision to the applicants within a period of two months from the date of receipt of the representation. With this direction OA is disposed of at the admission stage itself. No order as to costs.

(Dated the 11th day of August 2005)


SATHI NAIR
VICE CHAIRMAN

asp